



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Apr/202526/2**DATED:** 07/05/2025Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Apr/202526/2 dated 07/05/2025 of Norms Committee - IV for the year 2025-26 was held on 07/05/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020 and 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Nand Lal, Technical Consultant	DGFT
3	Sh. Shaish Kumar , Technical Consultant	DGFT
4	Sh. D. N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00007088AM24
RA File Number	082404000448 AM16
Licence No and Date	0810138091/03/06/2016
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the “chemical name of export product with % purity”. The case stands deferred.	

Case No.	2 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHREE BANKEY BEHARI LAL FLAVORS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00006887AM24
RA File Number	052404000250 AM19
Licence No and Date	0510407372/31/07/2018
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish pointwise details/information asked vide letter dated 30.05.2019 to process for fixation/review of norms. The case stands deferred.	

Case No.	3 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00007928AM24
RA File Number	082404000332 AM19
Licence No and	0810144385/25/01/2019

Date				
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
PIGMENT YELLOW 1 kg PGR (PIGMENT YELLOW 191)		1	2 B ACID	0.415 kg
		2	3-SULPHO 1 - PHENYL 3-METHYL 5- PYRAZOLONE	0.491 kg
		3	CAUSTIC SODA FLAKES	0.317 kg.
		4	SODIUMNITRITE	0.136 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	4 / NC/4/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00005259AM23
RA File Number	082404000051 AM20
Licence No and Date	0810145996/20/08/2019
Norms Committee Decision:	
The committee considered the case as per the agenda and observed that the firm had obtained Advance Authorization under Para 4.07 of the Handbook of Procedures (HBP) from RA Ahmedabad and requested the Norms Committee for fixation of norms. It was observed that the import item, Product 3600 (Polyoxy Ethylene Castor Oil Ethoxylate), falls under Chapter 15 of the ITC (HS) Classification of Export and Import Items. All vegetable/edible oils classified under Chapter 15 are not allowed under self-declaration, in view of Para 4.07 (iii) read with Para 4.11 (a)(i) of the Foreign Trade Policy (FTP). Accordingly, the committee decided to reject the case and direct the firm to pay the applicable customs duty with interest to regularize it. The committee also decided to request RA-Ahmedabad to examine and send a detailed report on how this authorization was issued under Para 4.07 and if there is any misdeclaration by the authorization holder, then enforcement action be initiated as per the provisions of the Foreign Trade (Development and Regulation) Act (FTDR	

Act) read with provisions of FTP and HBP.

Case No.	5 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00007404AM24
RA File Number	039504000896 AM20
Licence No and Date	0310833375/12/12/2019
Norms Committee Decision: The committee considered the case as per the agenda and observed that the norms have already been fixed “As Applied” in terms of wastages and description of export and import items. Now the firm has requested for re-fixation of norms in respect of the change in export item description. The matter was discussed in length and decided to ask the firm to furnish the following: • Copy of shipping bills. • Amended copy of advance authorization. The case stands deferred.	

Case No.	6 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SRI VIJAYALAKSHMI AGARBATHI WORKS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00004997AM25
RA File Number	072404000225 AM20
Licence No and Date	0710115962/31/12/2019
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the export items and import items in numbers. The case stands deferred.	

Case No.	7 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SRI VIJAYALAKSHMI AGARBATHI WORKS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00004998AM25
RA File Number	072404000260 AM20
Licence No and Date	0710116111/11/02/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the export items and import items in numbers. The case stands deferred.	

Case No.	8 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00000987AM24
RA File Number	052304000111 AM21
Licence No and Date	0510414870/11/08/2020
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	9 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SRI VIJAYALAKSHMI AGARBATHI WORKS
Meeting Number	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025

and Date	
HQ File Number	HQRNORM REVIW00005005AM25
RA File Number	072404000148 AM21
Licence No and Date	0710117099/06/10/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the export items and import items in numbers. The case stands deferred.	

Case No.	10 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00002862AM24
RA File Number	082404000289 AM21
Licence No and Date	0810149082/19/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the quantity/value of the import item “POLYETHYLENE FILM” used as packing material in the export item is not justified. Therefore, the committee decided to ask the firm to appear for a personal hearing with all supporting documents to explain their case. The case stands deferred.	

Case No.	11 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00005879AM24
RA File Number	082404000290 AM21
Licence No and Date	0810149083/19/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the quantity/value of the	

import item “**POLYETHYLENE FILM**” used as packing material in the export item is not justified. Therefore, the committee decided to ask the firm to appear for a personal hearing with all supporting documents to explain their case.

The case stands deferred.

Case No.	12 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00000528AM24
RA File Number	08AA04004223 AM21
Licence No and Date	0811000053/11/12/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers and noted that the quantity/value of the import item “ POLYETHYLENE FILM ” used as packing material in the export item is not justified. Therefore, the committee decided to ask the firm to appear for a personal hearing with all supporting documents to explain their case.	
The case stands deferred.	

Case No.	13 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	MANEESH ENTERPRISES		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM REVIW00006539AM25		
RA File Number	56AA04002744 AM21		
Licence No and Date	5611000198/19/03/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export item	Qty.	Import item	Qty. Recommended
Small size paper container (printed)	357 MT	POLYCOATED BOARDS (GSM 300, 350,	428 .4 MT

(polycoated) cups, lid, plates.		90 in jumbo roll)	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	14 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00005264AM25
RA File Number	05AX04000430 AM22
Licence No and Date	0511007559/03/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following information: • Complete Material Balance between import and export Qty. • Value of byproduct obtained. The case stands deferred.	

Case No.	15 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00005672AM25
RA File Number	03AX04000270 AM23
Licence No and Date	0311014107/23/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • The import item is POTASSIUM NITRATE 99.6% whereas in manufacturing process KOH has been taken which is to be clarified. • Difference in Import and export items and accordingly, to submit COA report of Import (from foreign supplier) and export items.	

The case stands deferred.

Case No.	16 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00005673AM25
RA File Number	03AX04001133 AM23
Licence No and Date	0311015394/10/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • The import item is POTASSIUM NITRATE 99.6% whereas in manufacturing process KOH has been taken which is to be clarified. • Difference in Import and export items and accordingly, to submit COA report of Import (from foreign supplier) and export items. The case stands deferred.	

Case No.	17 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00001394AM23		
RA File Number	05AX04000777 AM23		
Licence No and Date	0511013220/15/06/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export item	Qty.	Import item	Qty. Recommended
Glass mosaic (Coloured)	1800 Sq. Mtr	Glass Loose Chips (Wight 8.75 Kg/Sq.mt +-1%)	1854 Sq. Mtr.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	18 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00001736AM23
RA File Number	08AX04000494 AM23
Licence No and Date	0811005368/29/06/2022
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, noting that the firm submitted an incomplete/improper reply. Therefore, the committee decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	19 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00002144AM23
RA File Number	08AX04000656 AM23
Licence No and Date	0811005562/19/07/2022
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, noting that the firm submitted an incomplete/improper reply. Therefore, the committee decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	20 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM REVIW00005436AM25		
RA File Number	03AX04002401 AM23		
Licence No and Date	0311016567/25/07/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export item	Qty.	Import item	Qty. Recommended
Sodium Cocoyl Isethionate (80% min. active, Powder/ needles/granules) (Galsoft SCI 80 P/N/G)	1 kg.	Coconut Fatty Acid (HCFA C818)	0.6508 kg.
Sodium Cocoyl Isethionate (85% min. active, Powder/ needles/granules) (Galsoft SCI 85 P/N/G)	1 kg.	Coconut Fatty Acid (HCFA C818)	0.6770 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	21 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM REVIW00004551AM25		
RA File Number	03AX04002421 AM23		
Licence No and Date	0311016613/26/07/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export item	Qty.	Import item	Qty. Recommended
Lauryl Alcohol Ethoxylate 1 Mole (Galaxy MW251)	1 kg	Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.8160 kg.

Lauryl Alcohol Ethoxylate 2 Mole (C1214) (Galaxy MW252)	1 kg	Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.6884 kg.
SODIUM LAURYL ETHER SULPHATE (2 Mole) (Active Matter Range 69%-71%) Averge 70% - (LES 70)	1 kg	Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.3708 kg.
Lauryl Alcohol Ethoxylate 7 mole (C1218) (Galaxy MW287)	1 kg	Lauryl Alcohol C12-18 / Fatty Alcohol C12-18 / Lauryl Cetyl Alcohol	0.3982 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	22 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00005435AM25
RA File Number	03AX04002432 AM23
Licence No and Date	0311016663/27/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Export Items Indicating Purity in % • Copy of Shipping Bills The case stands deferred.	

Case No.	23 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00005588AM25

RA File Number	03AX04002433 AM23
Licence No and Date	0311016662/27/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	24 / NC/4/MEET/Apr/202526/2				
Case Status	Case Approved				
Party Name	GALAXY SURFACTANTS LTD				
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025				
HQ File Number	HQRNORM REVIW00004839AM25				
RA File Number	03AX04003358 AM23				
Licence No and Date	0311018233/28/09/2022				
Norms Committee Decision:					
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:					
Item Of Export		Qty.	Item Of Import		Recommended Qty.
SODIUM NEEDLES 799/799MB)	LAURYL (C1214)	SULPHATE (GALAXY 799/799MB)	1 kg	Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.670 kg
SODIUM NEEDLES (C1214) 799 SN MB)	LAURYL (GALAXY 799 SN / 799 SN MB)	SULPHATE 799 SN / 799 SN MB)	1 kg	Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.670 kg
SODIUM NEEDLES /799 SP MB)	LAURYL (C1214) (GALAXY 799 SP /799 SP MB)	SULPHATE 799 SP /799 SP MB)	1 Kg	Lauryl Alcohol C12-14 / Fatty Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.670 kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.					

Case No.	25 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00004653AM23		
RA File Number	05AX04002512 AM23		
Licence No and Date	0511016064/28/11/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export item	Qty.	Import item	Qty. Recommended
Glass mosaic (Coloured)	4000 Sq. Mtr.	Glass Loose Chips (Wight 8.75 Kg/Sq.mt +-1%)	4120 Sq. Mtr.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	26 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00001004AM25
RA File Number	03AX04004928 AM23
Licence No and Date	0311020504/05/01/2023
Norms Committee Decision:	
The committee considered the case based on the agenda and relevant documents, and decided to ask the firm to attend the in-person personal hearing to explain their case.	
The case stands deferred.	

Case No.	27 / NC/4/MEET/Apr/202526/2		
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Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00001005AM25
RA File Number	03AX04004950 AM23
Licence No and Date	0311020505/05/01/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, and decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	28 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00001006AM25
RA File Number	03AX04004947 AM23
Licence No and Date	0311020506/05/01/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, and decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	29 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00001007AM25
RA File Number	03AX04004929 AM23
Licence No and Date	0311020510/05/01/2023
Norms Committee Decision:	

The committee considered the case based on the agenda and relevant documents, and decided to ask the firm to attend the in-person personal hearing to explain their case.

The case stands deferred.

Case No.	30 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00001008AM25
RA File Number	03AX04005037 AM23
Licence No and Date	0311020611/11/01/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, and decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	31 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00001009AM25
RA File Number	03AX04005063 AM23
Licence No and Date	0311020612/11/01/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, and decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	32 / NC/4/MEET/Apr/202526/2
Case Status	Case Withdrawn
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007207AM23
RA File Number	03AX04006214 AM23
Licence No and Date	0311022431/25/03/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and noted that the firm appeared for a personal hearing via video conferencing and informed that no import and export had been made against the advance authorization. Therefore, the committee decided to close the case. The RA may take necessary action, subject to compliance with the other usual conditions of the FTP and HBP.	

Case No.	33 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM REVIW00004841AM25		
RA File Number	03AX04006261 AM23		
Licence No and Date	0311022492/27/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from approved norms for Advance Authorization No- 0310823267 dated 24.08.2018, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Recommended Qty.
Sodium Lauryl Ether Sulphate 1 mole (Minimum 69% Active Matter) (PACKING MATERIAL:- Packed in HDPE carboys made out of HDPE Granules. Each carboys containing 220 Kgs Nt. Wt. & 9.4 Kg Tare Wt. Net content of HDPE Granules contained in 40909 Carboys = 384545.45 Kgs.)	1 Kg	Lauryl Alcohol (C1214) / Fatty Alcohol (1214) / Lauryl Myristyl Alcohol	0.4134 Kg
		Ethylene Oxide	0.097 Kg
		Citric Acid	0.00545 Kg

HDPE Granules	As per packing policy
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	34 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00000236AM24
RA File Number	08AX04002294 AM23
Licence No and Date	0811007891/17/04/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, noting that the firm submitted an incomplete/improper reply. Therefore, the committee decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	35 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00004177AM24
RA File Number	08AX04000354 AM24
Licence No and Date	0811008627/05/07/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, noting that the firm submitted an incomplete/improper reply. Therefore, the committee decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	36 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00004734AM24
RA File Number	04AX04000363 AM24
Licence No and Date	0411005789/31/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	37 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00005221AM24
RA File Number	04AX04000450 AM24
Licence No and Date	0411005907/24/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	38 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00005392AM24
RA File Number	04AX04000469 AM24
Licence No and Date	0411005955/01/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	39 / NC/4/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	FLORAL FINE CERAMICS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00005624AM24
RA File Number	05AX04001560 AM24
Licence No and Date	0511020919/13/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm had been informed of their availability and site accessibility for a factory visit via email on May 13, 2025, and a reminder on May 14, 2025. However, no response was received from the firm. After detailed deliberation, the committee decided to reject the case and direct the firm to pay customs duty with applicable interest to regularize the subject advance authorization. The committee also decided to request CLA-Delhi to visit the firm's manufacturing site prior to issuing any advance authorization in the future.	

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	40 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00005807AM24
RA File Number	04AX04000521 AM24
Licence No and Date	0411006035/22/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	41 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	ASTEC LIFESCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM APPLY 00006010AM24			
RA File Number	03AX04002866 AM24			
Licence No and Date	0311027555/03/10/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
METCONAZOLE	1 kg	1	Para Chloro Bezyl Chloride	0.938 kg.

TECH	2	1,2-dimethoxyethane	0.120 kg.
	3	1,2,4- Triazole Sodium	0.400 kg.
	4	Trimethylsulfoxonium Bromide	0.930 kg.
	5	Methyl Cyclohexane	0.144 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	42 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00006299AM24
RA File Number	04AX04000594 AM24
Licence No and Date	0411006173/17/10/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately	
The case stands deferred.	

Case No.	43 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00006315AM24
RA File Number	03AX04003270 AM24

Licence No and Date	0311027991/17/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following information: • The export description is BLACK GLASS FABRIC - TEJDO NEGRO, whereas in 4 E the export description is indicated ALUMINIUM FOIL POLYTHELENE LAMINATED GLASS FABRIC (ALUGLASS), please clarify it. • The average wastage of the raw materials, as per the application comes to 15%, which appears to be on higher side (in weaving of Glass Filament Yarn 10% and in coating of Finishing agent and dye 10% wastage is shown), therefore, to give justification of wastage. • To indicate the name of Finishing agent & dye and Polyester PES 386 F • The end use of export item. The case stands deferred.	

Case No.	44 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00004354AM25
RA File Number	31AX04000193 AM24
Licence No and Date	3111002736/20/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm submitted incomplete and incorrect information in response to the deficiency letter. After detailed deliberation, the committee decided to ask the firm to amend the Advance Authorization form concern RA and submit it to the Norms Committee along with export-wise import details for further processing of norms fixation. The case stands deferred.	

Case No.	45 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00006735AM24

RA File Number	08AX04001442 AM24
Licence No and Date	0811009911/08/11/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, noting that the firm submitted an incomplete/improper reply. Therefore, the committee decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	46 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	HERANBA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM APPLY 00007388AM24			
RA File Number	03AX04004122 AM24			
Licence No and Date	0311029323/13/12/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
ACLONIFEN TECHNICAL 1 kg		1	1,2,3-TRICHLOROBENZENE	0.953 kg
97% MIN. (ACLONIFEN TECHNICAL 97% MIN.)		2	POTASSIUM CARBONATE	0.587 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	47 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007441AM24
RA File Number	03AX04004198 AM24
Licence No and Date	0311029428/18/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
FLONICAMID TECHNICAL 97% MIN. (FLONICAMID TECHNICAL 97% MIN.)	1 kg	1	4- (TRIFLUOROMETHYL)NICOTINIC ACID	1.03 kg.
		2	SODIUM BICARBONATE	Not recommended. as not shown in chemistry
		3	METHANESULFONYL CHLORIDE	Not recommended. as not shown in chemistry

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP

Case No.	48 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007493AM24
RA File Number	03AX04004252 AM24
Licence No and Date	0311029516/20/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
DINOTEFURAN TECHNICAL 97% MIN. (DINOTEFURAN TECHNICAL 97% MIN.)	1 kg	N, O-DIMETHYL NITROISOUREA	0.975 kg
		3-TETRAHYDROFURYL AMINE	0.741 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP

Case No.	49 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00007513AM24		
RA File Number	03AX04004166 AM24		
Licence No and Date	0311029551/21/12/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
AZOXYSTROBIN TECHNICAL MIN.(AZOXYSTROBIN TECHNICAL 97% MIN.)	1 kg 97%	(E)-METHYL-2-[2-(6- CHLOROPYRIMIDIN-4-YLOXY) PHENYL]-3-METHOXYPROPENOATE	0.935 kg.
		2-CYANOPHENOL	0.351 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP			

Case No.	50 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00007525AM24		
RA File Number	03AX04004207 AM24		
Licence No and Date	0311029572/21/12/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	S. No	Import item
			Quantity Recommended

CHLORANTRANILIPROLE TECHNICAL MIN.(CHLORANTRANILIPROLE TECHNICAL 95% MIN.)	1 kg 95%	1	2-AMINO-3-METHYL BENZOIC ACID	0.472
		2	3-BROMO-1-(3- CHLOROPYRIDINYL)-1H- PYRAZOL-5-CARBOXYLIC ACID	0.750
		3	3-METHYL PYRIDINE	0.121
		4	METHANE SULFONYL CHLORIDE	0.568
		5	SODIUM CARBONATE	1.04

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	51 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	AGRO LIFE SCIENCE CORPORATION			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM APPLY 00007563AM24			
RA File Number	05AX04002621 AM24			
Licence No and Date	0511022879/22/12/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item		Qty.	Import Item	Qty. recommended
GLYPHOSATE 71% SG(Agrifosate 71G ALS Glyphosate 710 gr/kg, SG)		1 kg	GLYPHOSATE TECHNICAL 95% W/W MIN.	0.5487 kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	52 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007654AM24
RA File Number	04AX04000835 AM24
Licence No and Date	0411006642/29/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	53 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00007664AM24		
RA File Number	03AX04004481 AM24		
Licence No and Date	0311029805/01/01/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
YALUB BODPA Y 157 – 1 KG 1 kg. 98 % YIELD		1.DIPHENYLAMINE	0.631 kg.
		2.DI ISOBUTYLENE	0.42 kg.
		3 ACTIVATED CLAY	0.10kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	54 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007674AM24
RA File Number	08AX04001825 AM24
Licence No and Date	0811010409/02/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	S.N.	Item description	Qty. recommended
DOUBLE SIDE DECORATIVE ALUMINIUM FOIL LAMINATES WITH BARRIER PAPER THICKNESS 2.50 MM	1 sq meter x 2.50 mm Thickness	1	Aluminum Foil (40 Micron-100 Micron)	0.388 kg
		2	Kraft paper (60 gsm - 205 gsm)	2.2875 kg
		3	Base Paper (50 gsm - 150 gsm)	0.214 kg
		4	Barrier Paper (50 gsm - 120 gsm)	0.172 Kg
		5	Tissue Paper (18 gsm - 38 gsm)	0.027 kg
		6	Phenol	0.836 kg
		7	Malamine	0.362 kg
		8	Methanol	0.9625 Kg
		9	B.O.P.P. Film	0.010 kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	55 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007679AM24
RA File Number	03AX04004462 AM24
Licence No and Date	0311029830/02/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item: New V OPAQUE WHITE (Pigment Content 52 % +/- 2 % Solid Resin Content 48 % +/- 2%)

Qty: 1 kg

Import item:

S. No.	Item Description	Qty. in Kg
1	OMNIRAD 601 (2-HYDROXY-1-(4-(4- (2-HYDROXY-2- METHYLPROPANOYL) PHENOXY) PHEN YL) -2-METHYLPROPAN-1-ONE)	0.0135
2	AEROSIL R972V(SURFACE TREATED SILICON DIOXIDE)	0.0101
3	JRCURE 1819 ((Phenylbis(2,4,6-trimethylbenzoyl)-phenylphosphine oxide)	0.0077
4	POLYESTER ACRYLATE	0.3232
5	UV- 1173 (2-HYDROXY-2-METHYL-1-PHENYL-1- PROPANONE)/ JRCURE 1173	0.0245
6	IRGACURE 184 (1-HYDROXY CYCLOHEXYL PHENYL KETONE)	0.0165
7	TITANIUM DIOXIDE TIOXIDE RFDO	0.5253
8	BUTYLATED HYDROXY TOULENE	0.0006
9	EFFULGENCE-510 (NPAL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0003

10	SPEEDCURE TPO-L	0.0135
11	EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0757
12	PACKING MATERIAL: 2.5 KG VACUUM TIN	Net to net
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	56 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007680AM24
RA File Number	13AX04000288 AM24
Licence No and Date	1311002453/02/01/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Technical specification of all the three import items and to give generic name of import item 3. • Manufacturing process indicating both imported and indigenous items and justification of wastage claimed. • To indicate indigenous items in 4 E annexure and calculation of requirement of all the inputs (both imported and indigenous items) for the manufacturing export item. The case stands deferred.	

Case No.	57 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SAMTONE INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007687AM24
RA File Number	34AX04000752 AM24
Licence No and Date	3411004483/02/01/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Item Of Export	Qty	Item Of Import	Quantity Recommended
U.V. Stabilizer Master Batch (Net content of Polyethylene 9000Kg, U.V. Stabilizer 6000Kg, Coated Calcium Carbonate 15000 Kgs)	30,000 kg.	Relevant Polymers - Polyethylene	9270 kg.
		Relevant Additive - U. V. Stabilizer	6180 kg.
		Coated Calcium Carbonate	15450 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	58 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007691AM24
RA File Number	03AX04004467 AM24
Licence No and Date	0311029833/02/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item: New V XE MGA CRSMAX TRANS WHITE (Solid Resin Content 100 % +/- 3%)

Qty.:100 Kg

Import Items:

S. No.	Description of Items to be Imported	Qty per 100 Kg
1	AEROSIL R 972 V	6.061
2	BUTYLATED HYDROXY TOULENE	0.215
3	EFFULGENCE-510 (NPAL)	0.108

4	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	3.333
5	POLYESTER ACRYLATE - D (MGA)	81.119
6	POLYETHER ACRYLATE (MGA)	6.061
7	SOLSPERSE 39000 (100%ACTIVE PIGMENTARY SYNERGIST)	0.083
8	TMPEOTA - EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRIACRYLATE	1.83
9	FINNTALC MO5N (TALC POWDER)	2.222
10	HOB BAM4123 I/K3 A/SL UBERSEE (HOBBOCKS) (Packing Material	Net to net in pieces
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	59 / NC/4/MEET/Apr/202526/2																			
Case Status	Case Approved																			
Party Name	HUBERGROUP INDIA PRIVATE LIMITED																			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025																			
HQ File Number	HQRNORM APPLY 00007695AM24																			
RA File Number	03AX04004468 AM24																			
Licence No and Date	0311029838/03/01/2024																			
Norms Committee Decision:																				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:																				
<table><tr><th colspan="2">Export Items</th><th></th><th colspan="2">Import Items</th></tr><tr><th>S. No</th><th>Item Description</th><th>S. No.</th><th>Item Description</th><th>Qty in Kg</th></tr><tr><td rowspan="2">1</td><td>Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink)</td><td>1</td><td>Carbon Black</td><td>0.4200</td></tr><tr><td>Black (42 % +/-10% Pigment and 37% +/-</td><td>2</td><td>Oil Soluble Phenolic Resin Based Grinding Varnish (MO)</td><td>0.1865</td></tr></table>		Export Items			Import Items		S. No	Item Description	S. No.	Item Description	Qty in Kg	1	Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink)	1	Carbon Black	0.4200	Black (42 % +/-10% Pigment and 37% +/-	2	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.1865
Export Items			Import Items																	
S. No	Item Description	S. No.	Item Description	Qty in Kg																
1	Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink)	1	Carbon Black	0.4200																
	Black (42 % +/-10% Pigment and 37% +/-	2	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.1865																

	10% Solid Resin) (CI-BK7)) Qty: 1 Kg	3	Methyl Oleate	0.0750
		4	Soya Alkyd -T	0.2650
		5	Coxi (Oil Retarder)	0.0060
		6	HOB BAM4123 I/K3 A/SL UBERSEE (HOBBOCKS) Packing Material	Net to net in Pieces
2	Flushed Pigment (Dispersed in Non-Aqueous Media for Printing Ink) Yellow (26% +/- 10% Pigment and 40% +/- 10% Solid Resin) (CI PY 174) Qty: 1 Kg	7	Organic Pigment Yellow 174	0.2600
		8	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.4515
		9	Methyl Oleate	0.0100
		10	Soya Alkyd -T	0.1425
		11	Coxi (Oil Retarder)	0.006
		12	HOB BAM4123 I/K3 A/SL UBERSEE (HOBBOCKS) Packing Material	Net to net in Pieces
3	Flushed Pigment (Dispersed in Non-Aqueous Media for Printing Ink) Red (38% +/- 10% Pigment and 29% +/- 10% Solid Resin) (CI R 146) Qty: 1 Kg	13	Organic Pigment Red 146	0.3800
		14	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.38 15
		15	Methyl Oleate	0.0500
		16	Soya Alkyd -T	0.0800
		17	Coxi (Oil Retarder)	0.0060
		18	HOB BAM4123 I/K3 A/SL UBERSEE (HOBBOCKS) Packing Material	Net to net in Pieces
4	Flushed Pigment (Dispersed in Non-	19	Organic Pigment Violet 23	0.2900

	Aqueous Media for Printing Ink) Violet (29% +/- 10% Pigment and 37% +/- 10% Solid Resin) (CI V 23) Qty: 1 Kg	20	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.3765
		21	Methyl Oleate	0.0400
		22	Soya Alkyd -T	0.1550
		23	Coxi (Oil Retarder)	0.006
		24	HOB BAM4123 I/K3 A/SL UBERSEE (HOBBOCKS) Packing Material	Net to net in Pieces

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	60 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	GODREJ INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM APPLY 00007711AM24			
RA File Number	03AX04004470 AM24			
Licence No and Date	0311029857/03/01/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Item Of Export	Qty	Sl. No.	Item Of Import	Quantity Recommended
		1	Palm Fatty Acid Distillate (PFAD)	0.2688 KG/KG
Cetostearyl (Cetearyl) Alcohol Ethoxylate 20 Moles	1kg	2	Copper Chromite Catalyst	0.001 KG/KG
		3	Ethylene Oxide	0.771 KG/KG
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	61 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007732AM24
RA File Number	08AX04001801 AM24
Licence No and Date	0811010419/04/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export item	Qty.	S. N.	Import Item	Qty. recommended
DOUBLE SIDE DECORATIVE ALUMINIUM FOIL LAMINATES WITH BARRIER PAPER THICKNESS 2.50 MM	1 sq meter x 1 2.50 mm Thickness	1	Aluminum Foil (40 Micron-100 Micron)	0.388 kg
		2	Kraft paper (60 gsm - 205 gsm)	2.2875 kg
		3	Base Paper (50 gsm - 150 gsm)	0.214 kg
		4	Barrier Paper (50 gsm - 120 gsm)	0.172 Kg
		5	Tissue Paper (18 gsm - 38 gsm)	0.027 kg
		6	Phenol	0.836 kg
		7	Malamine	0.362 kg
		8	Methanol	0.9625 Kg
		9	B.O.P.P. Film	0.010 kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	62 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007737AM24
RA File Number	04AX04000857 AM24
Licence No and Date	0411006663/04/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	63 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007761AM24
RA File Number	03AX04004518 AM24
Licence No and Date	0311029907/04/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	64 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KAWAKEN STERLING SURFACTANTS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007783AM24
RA File Number	03AX04004365 AM24
Licence No and Date	0311029947/06/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Stichometric Balance On Molar Basis. • % Yield of reaction. The case stands deferred.	

Case No.	65 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	INTEGRATED FIRE PROTECTION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007843AM24
RA File Number	02AX04000590 AM24
Licence No and Date	0211005707/09/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Weight of export item in kg terms and its specific application. • Composition of Export item submitting COA report of Export and Import items. • Calculation of requirement of import item, indicating net import content in export item and wastage. • Production/Consumption data for the last three years duly certified by Chartered Accountant. The case stands deferred.	

Case No.	66 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007849AM24

RA File Number	04AX04000854 AM24
Licence No and Date	0411006690/10/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	67 / NC/4/MEET/Apr/202526/2	
Case Status	Case Approved	
Party Name	MLJ INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025	
HQ File Number	HQRNORM APPLY 00007906AM24	
RA File Number	05AX04003245 AM24	
Licence No and Date	0511023208/11/01/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name-1: SELF ADHESIVE LABEL PAPER (572 MTS) ((150-165 GSM))		
Qty, 3640000.0 SQUARE METER		
Import Items:		
S. no;	Import Description	Qty. Recommended
1	GLASSINE PAPER (50-60 GSM)	1.04 MT/MT content in export
2	ONE SIDE COATED PAPER (70-80 GSM)	1.04 MT/MT content in export
3.	HOT MELT ADHESIVE	87.360 MT

Export Item Name-2: SELF ADHESIVE LABEL FILM (38 MTS) ((140-155 GSM))

Qty, 280000 SQUARE METER

Import Items:

S. no;	Import Description	Qty. Recommended
1	GLASSINE PAPER (50-60 GSM)	1.04 MT/MT content in export
2	PROPYLENE FILM (45-60 GSM)	1.04 Sq. Mt/ Sq. Mt content in export
3.	HOT MELT ADHESIVE	6.720 MT

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	68 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007938AM24
RA File Number	08AX04001890 AM24
Licence No and Date	0811010476/12/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,

the committee decided to ask the firm to furnish the following information:

- Quantity of export item in kg or MT terms.
- Indicate whether export item Solar Glass is annealed Glass or Toughened.
- Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass.
If the additional items/quantity are required, then to give justification.
- Chemical name of “MoreSunSol complete” with specification and application in glass.
- Fill 4 E correctly per kg/Mt of export item indicating indigenous items also.

The case stands deferred.

Case No.	69 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007965AM24
RA File Number	08AX04001889 AM24
Licence No and Date	0811010496/15/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: - Quantity of export item in kg or MT terms. - Indicate whether export item Solar Glass is annealed Glass or Toughened. - Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required, then to give justification. - Chemical name of “MoreSunSol complete” with specification and application in glass. - Fill 4 E correctly per kg/Mt of export item indicating indigenous items also. The case stands deferred.	

Case No.	70 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RISE CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00007991AM24
RA File Number	06AX04000324 AM24
Licence No and Date	0611002435/16/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: - Balanced Chemical Reaction with indicating molecular weight of Reactants and products and yield of the reaction. - A stoichiometric material balance of import and export items on molar basis. - The value of byproduct obtained during the reaction. The case stands deferred.	

Case No.	71 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	AGRISOL (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00008008AM24		
RA File Number	09AX04000935 AM24		
Licence No and Date	0911006590/17/01/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
DIAFENTHIURON TECH 97% MIN	1 kg	4 PHENOXY 2 6 DIISOPROPYL PHENY ISOTHIOCYANATE 97 % MIN	0.915 kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	72 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008024AM24
RA File Number	13AX04000251 AM24
Licence No and Date	1311002497/17/01/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers and decided to ask the RA-Jaipur to submit their clarification on the issuance of the Advance Authorization.	
The case stands deferred.	

Case No.	73 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	POLYMAESTRO PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM APPLY 00008048AM24			
RA File Number	03AX04004667 AM24			
Licence No and Date	0311030276/18/01/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Item Of Export	Qty	Sl. No.	Item Of Import	Quantity Recommended
White Master batch		1	Titanium Dioxide	72614 kg.
Containing Titanium Dioxide 69900 KGS (69.9%), LLDPE 29900 KGS (29.9%), Fumed Silica 200 KGS (0.2%)	100000 kg	2	LLDPE	31060 kg.
		3	Fumed Silica	197.40 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	74 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008088AM24
RA File Number	08AX04001862 AM24
Licence No and Date	0811010547/22/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish the following: • Details of indigenous item used in process of making export item. • Correct Appendix 4E mentioning indigenous item. The case stands deferred.	

Case No.	75 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	HERANBA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM APPLY 00008090AM24			
RA File Number	03AX04004787 AM24			
Licence No and Date	0311030339/22/01/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
HEXACONAZOLE 5% SC	1 Liter	1	VALERIC ACID	24.708 Gms.
		2	META DICHLORO BENZENE	35.38 Gms.
		3	DIMETHYL SULPHIDE	1.972 Gms.
		4	POTT. HYDROXIDE (KOH-CAUSTIC POTASH FLAKES)	31.61 Gms.
		5	1,2,4-TRIAZOLE-95% MIN	17.40 Gms.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP				

Case No.	76 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SONKAM STONES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008098AM24
RA File Number	32AX04000621 AM24
Licence No and Date	3211006198/22/01/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
POLISHED GRANITE SLABS	127000 Sq. Mtr	DIAMOND WIRE SAW ROPE	4% FOB value of Export

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	77 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008100AM24
RA File Number	03AX04004841 AM24
Licence No and Date	0311030346/22/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
YALUB BODPA Y 157 (Yield 98%)	1 kg.	DIPHENYLAMINE	0.631 KG
		DI ISOBUTYLENE	0.42 KG
		ACTIVATED CLAY	0.1 KG

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	78 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025

HQ File Number	HQRNORM APPLY 00008162AM24
RA File Number	03AX04004877 AM24
Licence No and Date	0311030457/25/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry with mol weight to convert silver to silver carbonate • Exact net content of silver in export The case stands deferred.	

Case No.	79 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008187AM24
RA File Number	05AX04003479 AM24
Licence No and Date	0511023482/29/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Details of indigenous item used in process of making export item. • Correct Appendix 4E mentioning indigenous item. The case stands deferred.	

Case No.	80 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008204AM24
RA File Number	31AX04000297 AM24
Licence No and Date	3111003035/30/01/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Exact chemical name of export product.
- Justification of low yield of 68 % in first step.

The case stands deferred.

Case No.	81 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	Glad International Exporters
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008220AM24
RA File Number	32AX04000637 AM24
Licence No and Date	3211006244/30/01/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	82 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008253AM24
RA File Number	05AX04003486 AM24
Licence No and Date	0511023560/31/01/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Manufacturing process in detail • COA of export items	

The case stands deferred.

Case No.	83 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00008261AM24		
RA File Number	03AX04004972 AM24		
Licence No and Date	0311030583/31/01/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
YALUB BODPA Y 157 (Yield 98%)	1 kg.	DIPHENYLAMINE	0.631 KG
		DI ISOBUTYLENE	0.42 KG
		ACTIVATED CLAY	0.1 KG
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	84 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008304AM24
RA File Number	09AX04000952 AM24
Licence No and Date	0911006684/02/02/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of	

technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name: Self Adhesive Paper (160 GSM +/- 10%)

Qty.: 2500000 Sq. mt

Import Items:

S.No.	Item Description	Quantity recommended
1.	THERMAL PAPER-VARIOUS GRADES-70GSM +/- 10% - VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item
2.	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10% VARIOUSE COLOURS-VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item
3.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item
4	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item
5	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	85 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00008393AM24		
RA File Number	03AX04005103 AM24		
Licence No and Date	0311030722/06/02/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended

YALUB BODPA Y 157 (Yield 98%)	1 kg.	DIPHENYLAMINE	0.631 KG
		DI ISOBUTYLENE	0.42 KG
		ACTIVATED CLAY	0.1 KG

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	86 / NC/4/MEET/Apr/202526/2	
Case Status	Case Approved	
Party Name	PIDILITE INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025	
HQ File Number	HQRNORM APPLY 00008394AM24	
RA File Number	03AX04005082 AM24	
Licence No and Date	0311030738/07/02/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (W 206 S)		
Qty.: 23151 Kg		
Import items:		
S. no.	Item description	Qty. Recommended per kg of export
1	ROSIN ESTER)	0.3028 kg
2	Stabiliser	0.0048 kg
3	FA based Emulsifier	0.0076 kg
4	Mineral oil based Defoamer	0.0076 kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	87 / NC/4/MEET/Apr/202526/2												
Case Status	Case Approved												
Party Name	MADRAS FLUORINE PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025												
HQ File Number	HQRNORM APPLY 00008425AM24												
RA File Number	04AX04000998 AM24												
Licence No and Date	0411006849/08/02/2024												
Norms Committee Decision:													
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:													
<table><tr><th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">HEXA FLUOROTITANIC ACID- 50% (CORROSIVE LIQUID)</td><td rowspan="2">1 kg.</td><td>HYDROFLUORIC ACID 70%</td><td>0.548 kg</td></tr><tr><td>TITANIUM DIOXIDE</td><td>0.256 Kg</td></tr></table>				Export item	Qty.	Import item	Qty. Recommended	HEXA FLUOROTITANIC ACID- 50% (CORROSIVE LIQUID)	1 kg.	HYDROFLUORIC ACID 70%	0.548 kg	TITANIUM DIOXIDE	0.256 Kg
Export item	Qty.	Import item	Qty. Recommended										
HEXA FLUOROTITANIC ACID- 50% (CORROSIVE LIQUID)	1 kg.	HYDROFLUORIC ACID 70%	0.548 kg										
		TITANIUM DIOXIDE	0.256 Kg										
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.													

Case No.	88 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	PIDILITE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00008440AM24		
RA File Number	03AX04005046 AM24		
Licence No and Date	0311030934/08/02/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export item	Qty.	Import item Description	Qty. Recommended per kg of export

Water-based pressure sensitive natural rubber latex based adhesive (801A)	16300 Kg.	Copolymer emulsion 1 (VAE)	0.2000 kg
		Copolymer emulsion 2 (PU Based)	0.1213 kg
		Rosin Esters	0.0520 kg
		Polyacrylate based Thickener	0.0024 kg
		Fatty acid based Emulsifier	0.0013 kg
		Mineral oil based Defoamer	0.0020 kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	89 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008441AM24
RA File Number	03AX04005048 AM24
Licence No and Date	0311030935/08/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	Import item Description	Qty. Recommended per kg of export
Water-based pressure sensitive natural rubber latex based adhesive (P 560 H NON-UV)	44800 Kg.	Copolymer emulsion 1 (VAE)	0.2378 kg
		Copolymer emulsion 2 (PU Based)	0.1144 kg
		Rosin Esters	0.2010 kg
		Polyacrylate based Thickener	0.0448 kg

		Fatty acid based Emulsifier	0.0099 kg
		Mineral oil based Defoamer	0.0030 kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	90 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008442AM24
RA File Number	03AX04005050 AM24
Licence No and Date	0311030936/08/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	Import item Description	Qty. Recommended per kg of export
Water-based pressure sensitive natural rubber latex based adhesive (P 560S NON-UV)	61800 Kg.	Copolymer emulsion 1 (VAE)	0.2378 kg
		Copolymer emulsion 2 (PU Based)	0.1144 kg
		Rosin Esters	0.2010 kg
		Polyacrylate based Thickener	0.0299 kg
		FA based Emulsifier	0.0100 kg
		Mineral oil based Defoamer	0.0030 kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	91 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008444AM24
RA File Number	13AX04000322 AM24
Licence No and Date	1311002551/08/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing to explain their case. The case stands deferred.	

Case No.	92 / NC/4/MEET/Apr/202526/2	
Case Status	Case Approved	
Party Name	CROWN DECOR PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025	
HQ File Number	HQRNORM APPLY 00008466AM24	
RA File Number	08AX04002020 AM24	
Licence No and Date	0811010733/09/02/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
Import Items:		

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5	Flexiglas Film	Deleted, as not given in SION, export description is same as in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	93 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ARROW STUDIO
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008467AM24
RA File Number	03AX04005044 AM24
Licence No and Date	0311031026/09/02/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Total weight of Export item and also weight of Ribbon, giving thickness and width.
- Specification with type of papers used for import item 1 and 2.
- CAD of cutting papers for making export item, giving calculation of requirement of papers.
- Photograph with Drawing Design of Export item

The case stands deferred.

Case No.	94 / NC/4/MEET/Apr/202526/2								
Case Status	Case Approved								
Party Name	M. G. POLYBLENDS								
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025								
HQ File Number	HQRNORM APPLY 00008522AM24								
RA File Number	05AX04003331 AM24								
Licence No and Date	0511023918/12/02/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:									
<table><tr><td>Export item</td><td>Qty.</td><td>Import item</td><td>Qty. Recommended per kg of export</td></tr><tr><td>ADDITIVE MASTERBATCH</td><td>1 kg.</td><td>SILICONE GUM</td><td>1.02 KG/KG CONTENT IN EXPORT</td></tr></table>		Export item	Qty.	Import item	Qty. Recommended per kg of export	ADDITIVE MASTERBATCH	1 kg.	SILICONE GUM	1.02 KG/KG CONTENT IN EXPORT
Export item	Qty.	Import item	Qty. Recommended per kg of export						
ADDITIVE MASTERBATCH	1 kg.	SILICONE GUM	1.02 KG/KG CONTENT IN EXPORT						
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	95 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008693AM24
RA File Number	03AX04005278 AM24
Licence No and Date	0311031387/21/02/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Lauryl Alcohol Ethoxylate - 3 Mole (LA 12-16)	1 kg.	1	Lauryl Alcohol C12-16 / Fatty Alcohol C12-16/Lauryl Myristyl Alcohol	0.608 kg.
		2	Ethylene Oxide	0.3903 kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	96 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008707AM24
RA File Number	03AX04005279 AM24
Licence No and Date	0311031415/22/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Sodium Lauryl Ether 1 Kg Sulfate (70%, 2 mole)		1	Lauryl Alcohol (C1214) / Fatty Alcohol (1214) / Lauryl Myristyl Alcohol	0.3698 kg.
		2	Ethylene Oxide	0.1645 kg.
		3	Citric Acid	0.005 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	97 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008721AM24
RA File Number	09AX04001045 AM24
Licence No and Date	0911006821/23/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: - Chromium trioxide and Chromic Acid are two separate Chemical and their molecular weight are also different, therefore to indicate the correct item of Export. - To give complete calculation based on COA report, giving balanced chemical reaction, indicating its molecular weight and yield of the reaction. - The stoichiometric material balance of import and export on molar basis. The case stands deferred.	

Case No.	98 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00008725AM24
RA File Number	03AX04005327 AM24
Licence No and Date	0311031468/23/02/2024
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents, and decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	99 / NC/4/MEET/Apr/202526/2
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Case Status	Case Approved			
Party Name	GALAXY SURFACTANTS LTD			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM APPLY 00008726AM24			
RA File Number	03AX04005368 AM24			
Licence No and Date	0311031469/23/02/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Lauryl Alcohol 1Kg Ethoxylate - 2 Mole		1	Lauryl Alcohol C12-16 / Fatty Alcohol C12-16/Lauryl Myristyl Alcohol	0.680 kg.
		2	Ethylene Oxide	0.3028 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP				

Case No.	100 / NC/4/MEET/Apr/202526/2		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		
HQ File Number	HQRNORM APPLY 00009034AM24		
RA File Number	03AX04005662 AM24		
Licence No and Date	0311032022/12/03/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Sodium Coco Sulfate	1 Kg	Lauryl Alcohol C12-18 / Fatty Alcohol C12-18/Lauryl Stearyl Alcohol	0.6726 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	101 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	GALAXY SURFACTANTS LTD			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM APPLY 00009036AM24			
RA File Number	03AX04005657 AM24			
Licence No and Date	0311032023/12/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Sodium Lauryl Ether Sulfate (70%, 1 mole)	1 Kg	1	Lauryl Alcohol (C1214) / Fatty Alcohol (1214) / Lauryl Myristyl Alcohol	0.414 kg.
		2	Ethylene Oxide	0.0938
		3	Citric Acid	Not allowed (Not shown in mfg. process)
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP				

Case No.	102 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	GALAXY SURFACTANTS LTD			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM APPLY 00009037AM24			
RA File Number	03AX04005661 AM24			
Licence No and Date	0311031987/12/03/2024			

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
Sodium Lauryl Sulfate (C12-14, 1968000 Kg Needles)		Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.6475 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	103 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00009138AM24
RA File Number	03AX04005647 AM24
Licence No and Date	0311032181/14/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Mol weight of export. • % yield of reaction.	
The case stands deferred.	

Case No.	104 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00009139AM24
RA File Number	03AX04005736 AM24
Licence No and Date	0311032199/15/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- % Active matter of export with copy of shipping bill.
- % yield of reaction at various stages.

The case stands deferred.

Case No.	105 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00000198AM26
RA File Number	03AX04005656 AM24
Licence No and Date	0311032280/18/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
GAUCHO RED FS350 (IMIDACLOPRID 29.92% W/W FS)	1 Liter	1	PREVENTOL D 7	0.000936 kg
		2	ATLOX 4913 (Propylene glycol)	0.05265 kg.
		3	IMIDACLOPRID TECHNICAL 94% MIN -2-Imidazolidinimine, 1- [(6-chloro-3-pyridinyl) methyl]-N- nitro-(2E)-	0.3570kg.
		4	SILCOLAPSE 426R - (polydimethylsiloxane oil)	0.00117 kg.
		5	PERMANENTROT FGR	0.0468 kg.
		6	SOPROPHOR TS 54	0.01755 kg.

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PREVENTOL D 2

0.00117 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	106 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	BAYER CROPSCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM REVIW00000201AM26			
RA File Number	03AX04005655 AM24			
Licence No and Date	0311032282/18/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
OBERON 24 SC / 1 Liter OBERON 240 SC (SPIROMESIFEN 22.9% SC)		1	ATLOX 4913 (Propylene glycol)	0.0315 kg.
		2	SILCOLAPSE 426R (polydimethylsiloxane oil)	0.00105 kg
		3	SOPROPHOR TS 54 (ETHOXYLATED TRISTYRYLPHENOL)	0.0105 kg.
		4	CITRIC ACID ANHYD.	0.00095 kg.
		5	PROXEL GXL 20%	0.0013 kg.
		6	RHODOPOL 23 (Xanthan gum)	0.0038 kg.
		7	KATHON CG/ICP	0.0008 kg.
		8	SPIROMESIFEN TECHNICAL -(Butanoic acid, 3,3-dimethyl-, 2-oxo-3- (2,4,6-trimethylphenyl)-1-oxaspiro[4.4] non-3-en-4-yl ester (9CI))	0.2421 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	107 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00000202AM26
RA File Number	03AX04005733 AM24
Licence No and Date	0311032281/18/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
FOLICUR 250 (TEBUCONAZOLE W/W EC)	EC 1 kg 25.9%	1	TEBUCONAZOLE TECHNICAL (- (+-)alpha-[2-(4-Chlorophenyl) ethyl-alpha-(1,1-dimethylethyl)- 1H-1,2,4-triazole-1-ethanol)	0.2531 Kg.
		2	SOPROPHOR 796/P (Ethoxylated propoxylated polyarylphenol)	0.04127 kg.
		3	LUCRAMOL CO 30 (Castor oil, ethoxylated)	0.06814 kg.
		4	NN Dimethyl decanamide (N,N- dimethyldecan-1-amide)	0.5892 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	108 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM REVIW00000366AM26

RA File Number	03AX04005935 AM24			
Licence No and Date	0311032414/21/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
FOLICUR WG 25 / TEBUCONAZOLE FOLICUR (TEBUCONAZOLE 25% WG)	1 kg	1	TEBUCONAZOLE TECHNICAL- ((+-) alpha-[2-(4-Chlorophenyl) ethyl-alpha- (1,1-dimethylethyl)-1H-1,2,4-triazole-1- ethanol)	0.1309 Kg.
		2	SODIUM BI CARBONATE	0.2641Kg.
		3	BAYKANOL SL (Formaldehyde, polymers with sulfonated 1,1'- oxybis[methylbenzene], sodium Salts)	0.100 Kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP				

Case No.	109 / NC/4/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	BAYER CROPSCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025			
HQ File Number	HQRNORM REVIW00000367AM26			
RA File Number	03AX04005936 AM24			
Licence No and Date	0311032412/21/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
VAYEGO SUPERB 1 Kg GR1		1	FIPRONIL TECHNICAL	0.00620 kg.
(TETRANILIPROLE 0.4% W/W + FIPRONIL 0.6% W/W/ GR)		2	TETRANILIPROLE TECHNICAL (1-(3-Chloropyridin-2-yl)-N-[4-cyano-2-methyl-6-(methylcarbamoyl)phenyl]-3-[[5-	0.00414 kg.

(trifluoromethyl)-2H-tetrazol-2-yl)methyl]-
1H-pyrazole-5-carboxamide.

3	DIACETONE ALCOHOL	0.025 kg.
4	DIATOMACEOUS EARTH	0.005 kg.
5	SOPROPHOR TS 54 (EMULSIFIER EMOLSP)	0.003 kg.
6	ERYTHROSIN E 127	0.00025 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	110 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GENERAL CROP SCIENCE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00009285AM24
RA File Number	05AX04003808 AM24
Licence No and Date	0511024665/22/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Copy of CIB registration for the export item showing approved composition. • Density of export item. The case stands deferred.	

Case No.	111 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GENERAL CROP SCIENCE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025

HQ File Number	HQRNORM APPLY 00000040AM25
RA File Number	05AX04004094 AM24
Licence No and Date	0511024795/02/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Copy of CIB registration for the export item showing approved composition. • Density of export item. The case stands deferred.	

Case No.	112 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00000169AM25
RA File Number	05AX04000090 AM25
Licence No and Date	0511024938/09/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report indicating composition of export item and also COA report of import items from the foreign. buyer/supplier giving moisture content and also application of export item. • Complete calculation for the requirement of raw materials based on COA report (both imported and indigenous) indicating net content and wastage separately. • Justification of wastage of raw materials claimed. The case stands deferred.	

Case No.	113 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00000938AM25

RA File Number	05AX04000568 AM25
Licence No and Date	0511025707/27/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report indicating composition of export item and also COA report of import items from the foreign buyer/supplier giving moisture content and also application of export item. • Complete calculation for the requirement of raw materials based on COA report (both imported and indigenous) indicating net content and wastage separately. • Justification of wastage of raw materials claimed. The case stands deferred.	

Case No.	114 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00001515AM25
RA File Number	05AX04000936 AM25
Licence No and Date	0511026266/24/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Technical details with COA report indicating composition of export item and also COA report of import items from the foreign buyer/supplier giving moisture content and also application of export item. • Complete calculation for the requirement of raw materials based on COA report (both imported and indigenous) indicating net content and wastage separately. • Justification of wastage of raw materials claimed. The case stands deferred.	

Case No.	115 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00001746AM25

RA File Number	05AX04001100 AM25		
Licence No and Date	0511026489/05/07/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Glass mosaic (Coloured)	2700 Sq. Mtr.	Glass Loose Chips (Wight 8.75 Kg/Sq.mt +- 1%)	2781.0 Square Meters
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	116 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GENERAL CROP SCIENCE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00002507AM25
RA File Number	05AX04001437 AM25
Licence No and Date	0511027138/13/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Copy of CIB registration for the export item showing approved composition. • CC for 1 Kg. Thaimethoxam. • Wastage applied for export item.	
The case stands deferred.	

Case No.	117 / NC/4/MEET/Apr/202526/2		
Case Status	Case Deferred		
Party Name	PROEC ENERGY LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025		

HQ File Number	HQRNORM APPLY 00002653AM25
RA File Number	05AX04001553 AM25
Licence No and Date	0511027327/23/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	118 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AAYAN NANOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00002690AM25
RA File Number	31AX04000097 AM25
Licence No and Date	3111003813/26/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish the following: • COA report of export item indicating composition. • The total weight of raw materials (both imported and indigenous) comes to much less than 1 kg/kg of export item. • Calculation for the requirement of raw materials (both imported and indigenous) for the manufacture of export item. The case stands deferred.	

Case No.	119 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00003173AM25
RA File Number	05AX04001918 AM25
Licence No and Date	0511027846/19/09/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:

Export Item Name: Oil Well Chemical- Clay

Qty.: 1 Kg

Import Items;

S.No;	Import Description	Qty. recommended per Kg of export item
1	Sepiolite Clay / Sepiolite Powder	0.4752Kg
2	Welan Gum (Exopolysaccharide)	0.0332Kg
3	Xanthan Gum (Polysaccharide)	0.02801Kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	120 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00003282AM25
RA File Number	03AX04003132 AM25
Licence No and Date	0311037409/25/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
MELODY DUO 1 Kg 66.75 WP (IPROVALICARB		1.	UFOXANE 3A (SODIUM LIGNOSULPHONATE)	0.120 kg
		2	CHINA CLAY	0.047 kg.

5.5% PROPINEB 61.25% WP)	+	3	SURFADONE LP300 (1-DODECYL-2-PYRROLIDONE)	0.010 kg.
		4	RHODACAL BX 78	0.010 kg.
		5	IPROVALICARB TECHNICAL -98.8% Carbamic acid, [(1S)-2-methyl-1-[[[1-(4-methylphenyl)ethyl]amino]carbonyl] propyl]-, 1-methylethyl ester	0.0557 kg.
		6	PROPINEB TK83 83.8% (1-(dithiocarboxyamino) propan-2-ylcarbamodithioic acid)	0.7309 kg
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	121 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00003407AM25
RA File Number	03AX04003179 AM25
Licence No and Date	0311037570/01/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA of export item. • COA of import item from foreign supplier. • Stepwise material balance indicating loss of CARNOSIC Acid in each step. • % content of sunflower oil in export item, The case stands deferred.	

Case No.	122 / NC/4/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SOLVAY SPECIALITIES INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00003548AM25
RA File Number	03AX04003385 AM25
Licence No and Date	0311037750/08/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:	
Export Item	Quantity Import item

Case No.	123 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00003561AM25
RA File Number	03AX04003414 AM25
Licence No and Date	0311037772/09/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA of export item. • COA of import item from foreign supplier. • Stepwise material balance indicating loss of CARNOSIC Acid in each step. • % content of sunflower oil in export item, The case stands deferred.	

Case No.	124 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred

Party Name	HINDUSTAN MINT AND AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00003699AM25
RA File Number	05AX04002185 AM25
Licence No and Date	0511028359/17/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % Yield not given • Justification of 25 % wastage in chemical reaction not explained The case stands deferred.	

Case No.	125 / NC/4/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GENERAL CROP SCIENCE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 2 and 07/05/2025
HQ File Number	HQRNORM APPLY 00003804AM25
RA File Number	05AX04002295 AM25
Licence No and Date	0511028473/22/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Copy of CIB registration for the export item showing approved composition. • Density of export item. The case stands deferred.	